

Adoption of Integrity Pact by CPSUs

3523. SHRI D. BANDYOPADHYAY : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

- (a) whether Government is aware of the practice of entering into Integrity Pact by the Central Public Sector Undertakings (CPSUs) to reduce complaints of corruption in tendering and bidding process;
- (b) if so, how many CPSUs have adopted this procedure;
- (c) whether any assessment has been made either internally or by any external agencies regarding the impact of such integrity pacts on level of alleged acts of corruption; and
- (d) whether Government is considering extending this practice in respect of its own departmental agencies having direct contract with the public either as delivery agents of goods and services or as recipients of grievances from the public for prompt redressal?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) to (d) Government has issued instructions in July, 2011 that all Government Ministries/Departments including their attached/subordinate offices and autonomous bodies may use the generally applicable Integrity Pact in their procurement transactions/contracts. These instructions have also been extended in September, 2011 to Central Public Sector Enterprises (CPSEs) with suitable changes. The administrative Ministry/Department concerned is responsible for the implementation of the guidelines in respect of CPSEs under its control. However, no record of CPSEs having entered into such Integrity Pacts is maintained centrally. The practice of entering into Integrity Pacts is expected to avoid all forms of corruption in procurement transactions/contracts. Impact of integrity pacts can be assessed after reasonable time.

Employees in CPSUs

3524. DR.T.N. SEEMA : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

- (a) the total number of employees in the Central Public Sector Undertakings (CPSUs) and Enterprises under the Ministry during the period from 2007 to 2012, year-wise;
- (b) the number of them belonging to the regular, temporary, casual and contract categories; and
- (c) the total number of newly appointed employees in the above undertakings during the last three years?